

ITEM NO.38

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8084-8086/2019

(Arising out of impugned final judgment and order dated 22-07-2019 in WPCR No. 69/2019 22-07-2019 in WPCR No. 271/2019 22-07-2019 in WPHC No. 24/2019 passed by the High Court Of Chhatisgarh At Bilaspur)

ASHOK KUMAR JAIN

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125328/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.125329/2019-EXEMPTION FROM FILING O.T. and IA No.125327/2019-PERMISSION TO FILE SYNOPSIS AND LIST OF DATES and IA No.125332/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-09-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Mukul Rohtagi, Sr. Adv.
Mr. Kaustubh Shukla, AOR
Mr. Abhay Singh, Adv.

For Respondent(s) Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Pallav Mongia, AOR
Mr. Abhinav Goyal, Adv.
Mohd. Quraishi, Adv.
Mohd. Ibrahim, Adv.

Mr. Gopal Shankarnarayan, Sr. Adv.
Mr. Ashish Virmani, AOR
Mr. Shrutanjay Bhardwaj, Adv.

Mr. Nishanth Patil, Adv.
Mr. Chirag Jain, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

I.A.No. 137672 of 2019 - application for impleadment (filed by the girl) is allowed.

As prayed for by the learned senior counsel appearing on behalf of the husband, let an affidavit be filed within three days from today indicating his bonafides and with respect to the future in order to secure the interest of the girl.

List on 24.09.2019.

**(JAYANT KUMAR ARORA)
COURT MASTER**

**(JAGDISH CHANDER)
BRANCH OFFICER**